

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.210 – IA/970(AHM)2023
ITEM No.211 – IA/783(AHM)2022
in
CP(IB) 308 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Stros-Sedlcanske Strojirny, A.S

.....Applicant

V/s

Stros Esquire Elevators & Hoists Pvt Ltd

.....Respondent

Order delivered on: 23/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Tanmay Kelkar, Adv. i/b Mr. G Aniruth
Purusothaman, Adv. in IA/783(AHM)2022
Mr. Vinodkumar Shah, PCS in IA/970(AHM)2023

For the Respondent

: Mr. Tanmay Kelkar, Adv. i/b Mr. G Aniruth
Purusothaman, Adv. in IA/970(AHM)2022

IRP in person

: Ms Poonam Basal

For the Financial Creditor

: Ms. Vashita Sharma, Proxy for Adv. Guneet Chaudhary

ORDER

IA/970(AHM)2023

Physical copy of the reply is yet not filed. Ld. Counsel for the respondent seeks time to file physical copy of the reply within one-week. Ld. Counsel for the Financial Creditor seeks adjournment on the ground that arguing counsel is not available.

List for further consideration on 03.06.2024.

IA/783(AHM)2022

Ld. Counsel for the respondents are directed to file reply.

List for further consideration on 03.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)